## DELHI INTERNATIONAL ARBITRATION CENTRE (DIAC) HIGH COURT OF DELHI: NEW DELHI

## NOTIFICATION

## Dated: 15.01.2021

It is hereby notified that the Hon'ble Chairperson, DIAC has been pleased to accord approval towards partial resumption of functioning of hearing rooms of Delhi International Arbitration Centre w.e.f. 18.01.2021 by following SoP enumerated as under:-

- 1. Physical hearings may be resumed at the Centre in the cases where both the parties, their counsels and Ld. Arbitrator(s) are willing to record evidence physically. In such a case, the parties may avail the hearing rooms of DIAC to carry out such hearings.
- 2. Hearing rooms on the second floor of DIAC shall be available for such hearings as they are bigger than the hearing rooms at 3<sup>rd</sup> floor and will enable scrupulous compliance of social distancing norms.
- 3. During the hearing, only alternate chairs shall be used for sitting purposes in the hearing room. The chairs marked with '**X**' shall not be used at the time of hearing thereby ensuring adequate distance between the two persons.
- 4. Total number of people in a hearing room are restricted to the following:
  - i) Arbitrator (01);

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- ii) Stenographer/PA (01);
- iii) Claimant's lawyer with party (01 each);
- iv) Respondent's Lawyer with party (01 each);
- v) Deputy Counsel (who shall be available on call), if required physically;
- vi) Witness(s), if any.
- 5. Court Clerks shall not be allowed in the hearing rooms and shall be directed to leave the building after delivering the record/files.
- 6. The hearings shall be conducted in two slots per day (one slot in pre-lunch session and one slot in post-lunch session) so that proper sanitization can be carried out in the hearing rooms between the two slots.
- 7. Parties shall be allotted hearing rooms on first come first serve basis. Parties shall refrain from en-bloc booking of hearing rooms in order to facilitate maximum availability and utilization of the hearing rooms.

The counsels, parties, ld. Arbitrator(s) and other visitors to the Delhi International Arbitration Centre are also requested to strictly adhere to the norms of social distancing and other Covid-19 related guidelines issued by Central/State Government.

Kameri Baneja

(Kaveri Baweja) Coordinator, DIAC